

1

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 28/10/NCLT/AHM/2017**

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017**

Name of the Company: Diamond Power Transformers Ltd.  
V/s.  
Indian Overseas Bank & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	Pinakin Shah	PCS		
----	--------------	-----	--	---

2.	Ishan Shah	Advocate		
----	------------	----------	--	---

**ORDER**

Learned Advocate Mr. Ishan Shah with Learned PCS Mr. Pinakin Shah present for Corporate Debtor/ Petitioner. None present for Respondents.

Heard arguments of Learned Counsel for Petitioner.

Petitioner filed letter stating that address to the creditor dispatching the copy of the petition. It appears that copy of petition was dispatched on 23.05.2017 only.

Petitioner is directed to file minute papers relating to proceedings that are pending before DRT-II, Ahmedabad.

Petitioner is directed to issue notice of date of hearing to Respondents no. 1 to 3 and serve a copy of this order on Respondents no. 1 to 3 and shall file proof of service.

List the matter on 30.05.2017 for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 25<sup>th</sup> day of May, 2017.